HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

WRIT PETITION (SR) No.45230 of 2026

PROCEEDING SHEET

Sl. No.	DATE	ORDER	OFFICE NOTE
01.	24.10.2026	**PKC, J:** Heard Sri Kode Ramesh Babu, learned counsel for the petitioners, learned Government Pleader for the respondent No.1, Kolla Trinath, learned counsel appearing for the respondent Nos.2 to 5/APSEC and Ms. Sireesha Rani Vallabhaneni, learned Standing Counsel for the respondent No.6. Learned counsel for the petitioners submits that the case of the petitioners is that they have filed nominations for the post of Ward Members/Councilors for the Ward Nos.1 and 12 for Akiveedu Nagar Panchayat. The petitioners though filed their nominations, the Returning Officer - respondent Nos.4 & 5 have published the list under Ex.P1 reflecting the names of the petitioners as 'Withdrawn'. The petitioners contend that they never submitted any such withdrawn either in person or through any authorised person representing them. But despite of it, the names were published as they were	(Contd..,)

		withdrawn their nominations. The petitioners' contention is that their nominations were duly accepted, but to their surprise on 21.10.2026 it was published as 'Withdrawn', in fact they have not withdrawn. Learned counsel appearing for the respondents submitted that after considering the same withdrawn it was published the names as withdrawn. At any event, the said contention that there is any alleged fraud in showing the names of the petitioners as withdrawn does not fall within the jurisdiction under Article 226 of Constitution of India before this Court. Learned counsel for the respondents relied on ***Anakapalli Appalaraju and others vs. Pentakata Siva konda Rao***[1], submits that at Paragraph 8 specifically noted that any question so as to the alleged fraud committed by any of the respondents in publishing the names as withdrawn, it cannot be considered by this Court under Article 226. The appropriate remedy is before the Election Tribunal. At this stage, learned counsel for the petitioners sought time to file appropriate	Contd..,)

[1] (1982) SCC Online AP (1)

		decisions that the Court has jurisdiction in such a case of alleged withdrawal without the knowledge of the petitioners. Hence, post on 26.10.2026 before the Regular Bench. **PKC, J** MSI	